

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Appeal No.19/252/PB/2018**

**IN THE MATTER OF:**

Asra Infotech Pvt. Ltd.

.... Applicant/petitioners

Vs.

Registrar of Companies

.... Respondent

**Order under Section 252 of the Companies Act**

**Order delivered on 10.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/petitioner : Shri Shobhan Mahanti, Adv.

Shri Rakesh Kumar, Company Secretary

**ORDER**

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as respondent no. 2. Amended memo of parties be filed by the petitioner within two days.

Notice of the petition for 12<sup>th</sup> February, 2018 to the respondents be issued. Process dasti.

List the matter on 12<sup>th</sup> February, 2018.

Sdl—

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sdl—

(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)